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ITEM NO.202

COURT NO.1

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6386/2012

(From the judgement and order dated 13/06/2012 in CRLA No.169/2008, dated 09/07/2012 in CRLA No.169/2008, of The HIGH COURT OF H.P AT SHIMLA)

NARINDER SINGH

Petitioner(s)

VERSUS

STATE OF H.P.

Respondent(s)

(With appln(s) for suspension of sentence and office report)

(For final disposal)

Date: 10/03/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Tarun Gupta,Adv.

For Respondent(s) Mr. Suryanarayana Singh,AAG

Ms. Pragati Neekhara,Adv.

Ms. Tulika Prakash,Adv.

UPON hearing counsel the Court made the following

O R D E R

Perused the letter.

List after four weeks.

[Madhu Bala]

Court Master

[Savita Sainani]

Assistant Registrar